

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 37

C.P. (IB)/1285(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V/s SANJEEB**
RANJEET DAS

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1285(MB)2022

- 1) **First Call** : None present for the Financial Creditor, when the matter is called out. Mr. Yash Joglekar, Ld. Counsel for the Interim Resolution Professional and Ms. Geeta Lundwani, Ld. Counsel for the Respondent/Personal Guarantor are present. Ld. Counsel for the Respondent seeks short Passover in the matter contending that the Arguing Counsel is otherwise busy. At her request, the matter is kept back and will be called out at the end of the Board.

2) Second Call: None present for the Financial Creditor, when the matter is called out. Mr. Yash Joglekar, Ld. Counsel for the Interim Resolution Professional and Ms. Geeta Lundwani, Ld. Counsel for the Respondent/Personal Guarantor are present. Ld. Counsel for the Respondent seeks some time to proceed further in the matter contending that the Arguing Counsel is otherwise busy.

3) At request, stand over to 03.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare